

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 112

COMP APPL/84 (CH)2024
and
CP(CAA) No. 1/Chd/Hry /2024
(2nd motion)

IN THE MATTER OF:

AIX Connect Private Limited

...Transferor Company

Under Section: 230-232, CA 2013, Rule 11 of NCLT

Due to paucity of time, the matter could not be taken up today,
hence the matter is adjourned to 10.05.2024.

Sd/-

Court Officer

Preeti
10.04.2024